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PROFORMA FOR FIRST LISTING

SECTION - PIL

The case pertains to (Please tick/check the correct box):

- Central Act : (Title) Criminal, Constitution of India
- Section: Article 32 of the Constitution of India
- Central Rule: (Title) NA
- Rule No (s): NA
- State Act: (Title) NA
- Section : (Title) NA
- State Rule : (Title) NA
- Rule No.(s) : NA
- Impugned Interim Order : (Date) NA
- Impugned Final Order/Decree : (Date) NA
- High Court : (Name) NA
- Names of Judges : NA
- Tribunal/Authority : (Name) NA

1. Nature of Matter : Civil Criminal

2. (a) Petitioner/appellant No. : Dwivendra Devtadeen
Dubey

(b) e-mail ID: NA

(c) Mobile Phone Number: NA

3. (a) Respondent No. : Union of India & Ors.

(b) e-mail ID: NA

(c) Mobile Phone Number: NA

4. (a) Main category classification: 06
(b) Sub classification: 0607
5. Not to be listed before: NA
6. Similar/Pending Matter: No similar matter is pending as per knowledge of the Petitioner
7. Criminal Matters: NA
(a) Whether accused/convict has surrendered: Yes No
(b) FIR No. NA Date: NA
(c) Police Station: NA
(d) Sentence Awarded: NA
(e) Sentence Undergone : NA
8. Land Acquisition Matters: NA
(a) Date of section 4 notification: NA
(b) Date of section 6 notification : NA
(c) Date of section 17 notification: NA
9. Tax Matters: State the tax effect: NA
10. Special Category (first petitioner/appellant only): NA
 Senior Citizen – NA SC/ST Woman/child
 Disabled Legal Aid case In custody

11. Vehicle Number (in case of Motor Accident Claim matters): NA

12. Decided cases with citation: No decided case as per knowledge of the Petitioner



Date :- 31.07.2020

(Manoj K. Mishra)
AOR for petitioner(s)/appellant(s)
Registration No. 1598
Email: manoj11mishra@gmail.com

SYNOPSIS / LIST OF DATES

The present petition under Article 32 of the Constitution of India is being filed in this Hon'ble Court inter alia seeking issuance of direction thereby directing the State of Bihar to forthwith transfer investigation of FIR No.241/2020 of Rajiv Nagar police station, Patna, Bihar which is concerning the alleged suicide of Sushant Singh Rajput who was found dead in his residence at Bandra, Mumbai on June 14, 2020.

25.07.2020

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Factual matrix, shorn of unnecessary details leading to the filing of the present petition in this Hon'ble Court is that on June 14, 2020 a budding film star of Hindi film industry Sushant Singh Rajput who rose to fame within a short span of time and gave the Hindi Cinema which is popularly known as Bollywood five super hits such as MSDhoni, Kai-Po-Che,

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Byomkesh Bakshi, Kedarnath, Chichorey etc. was found dead at his Bandra residence under mysterious circumstances. Mumbai police which has been conducting an 'enquiry' and which has to be under 174 of Cr.PC despite lapse of more than forty days did not consider it necessary to even register an FIR u/s. 154 of Cr. PC and then embark upon to investigate the same u/s. 156 of the Code. Mumbai police kept on giving an impression that they are 'investigating' the case with all seriousness. Mumbai police even summoned many film personalities and claim to have recorded their statements for several hours. There

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are serious lapses and lacuna which deliberately seems to have not been addressed to by Mumbai police. There are several instances which are highlighted hereunder which leaves no matter of doubt that it is a case of homicidal death and certainly not a case of suicide,

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a theory propounded by the Mumbai police and the state administration, including the Home Minister of the state. It is quite obvious and apparent therefore that Mumbai police wanted to close the case as a case of suicide simplicitor – not even a case of abetment to commit suicide which is punishable u/s. 306 of IPC. In the meantime on a written

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complaint of Shri Krishna Kishore Singh, father of Sushant Singh Rajput, an FIR came to be registered with Rajiv Nagar police station, Patna, Bihar, being FIR No.241/20 on 25.7.2020 u/s. 341,342,380,406,420, 306, 506 r.w. Section 120-B of IPC. Four Bihar police personnel have arrived in Mumbai on 28.7.2020 in connection with the investigation, however, as was expected, they are not accorded the necessary and requisite cooperation from Mumbai police so much so that the Dy. Commissioner of Police of the concerned zone even refuse to meet the Bihar personnel. Bihar police may not get the cooperation

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even in the future and the case could be embroiled in a long drawn legal battle in the time to come at the cost of effective and objective investigation and hence it would not only be desirable but also necessary that the investigation of FIR No. 241/20 of Rajiv Nagar, Patna, Bihar and/or mystery with which Sushant Singh Rajput's death is shrouded in is directed to be entrusted to an independent investigating agency like the CBI/NIA and therefore by this petition, the Petitioner inter alia seeking direction from this Hon'ble Court in exercise of the powers vested with this Hon'ble Court to entertain such petition under

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Article 32 of the Constitution of India.

That the Petitioner has very good case on merit and is likely to succeed before this Hon'ble Court in present Writ Petition.

31.07.2020

Hence, present Writ Petition.



IN THE SUPREME COURT OF INDIA
[CRIMINAL ORIGINAL JURISDICTION]

WRIT PETITION (CRIMINAL) NO. OF 2020

(Petition under Article 32 of the Constitution of India read with Order XXXVIII of the Supreme Court Rules, 2013)

IN THE MATTER OF:-

Dwivendra Devtadeen Dubey,
aged 23 years, Indian inhabitant,
residing at 601, B-Wing, Royal
Nest, Behind Billabong School,
Jankalyan Nagar, Malad (West),
Mumbai-400 095 (Maharashtra).

...Petitioner

Versus

1. Union of India,
through Ministry of Home,
New Delhi.
2. State of Maharashtra,
through Ministry of Home,
Mantralaya, Mumbai (Maharashtra).
3. State of Bihar,
Through Ministry of Home,
Patna, (Bihar).
4. The Director General of Police
Patna, (Bihar).

5. The Senior Inspector of Police
Rajiv Nagar police station,
Patna, (Bihar).
6. The Director,
Central Bureau of
Investigation, New Delhi.
7. National Investigation
Agency, having its Mumbai/
Maharashtra office at 7th
Floor, Cumballa Hill,
MTNL Telephone Exchange
Building, Peddar Road,
Mumbai, 400 026 (Maharashtra).
8. Shri Krishna Kishore Singh,
Usha Singh House, Road
No.6, Ravji Nagar, Patna,
(Bihar).

...Respondents

**WRIT PETITION UNDER
ARTICLE 32 OF THE
CONSTITUTION OF INDIA
SEEKING TRANSFER OF
INVESTIGATION OF FIR NO.
241/2020 FROM RAJIV NAGAR
POLICE STATION,PATNA,
BIHAR TO CENTRAL BUREAU OF
INVESTIGATION/NATIONAL
INVESTIGATION AGENCY.**

**TO,
THE HON'BLE THE CHIEF JUSTICE
OF INDIA AND HIS COMPANION
JUSTICES OF THE HON'BLE
SUPREME COURT OF INDIA;**

**HUMBLE PETITION OF THE
PETITIONER ABOVENAMED;**

MOST RESPECTFULLY SHEWETH;

- 1) The Petitioner is a citizen of India and though his family hails from the State of Uttar Pradesh, he is settled in Mumbai, Maharashtra since his birth. The Petitioner is pursuing his law degree and he is in the fifth and last year of his BLS LLB course of law. The Petitioner has been an extremely bright and outstanding student from his childhood and apart from having an extremely good knowledge of law, he has equally good knowledge of shastras, vedas, purans, Bhagawat Gita, Ramayan, Mahabharat etc. as far as Hinduism is concerned and Guru Granth Sahib as far as Sikhism is concerned. He has fairly good knowledge of Quran and Bible as well. The Petitioner participates in various debates which are held all across the country and can recite Bhagwat

Gita, ved, puran etc., without referring to any book and can similarly recite Quran and Bible as well, without referring to them. The Petitioner can demolish the myth which is created all the time by those who are averse to the Sanatan Dharm and can demonstrate that SanatanDharm is the most ancient religion in the world and that is why it is called 'sanatan' meaning thereby its origin cannot be traced, unlike other major religions in the world.

2. DECLARATION ORDER XXXVIII RULE 12(2) OF SCR, 2013.

- i. Name of the Petitioner : Dwivendra Devtadeen Dubey, aged 23 years, Indian Inhabitant, Occupation Student, residing at 601, B-Wing, Royal Nest, Behind Billabong School, Jankalyan Nagar, Malad (West), Mumbai-400 095 (Maharashtra),
Email : dwivendrad@gmail.com Mobile: 7977303144, PAN: CGLPD7295P

- 2A) While the Respondent No.1 is the Union of India, the Respondent No.2 is the State of Maharashtra, the Respondent No.3 is the State of Bihar, the Respondent No.4 is the Director General of Police, Bihar, the Respondent No.5 is the Senior Inspector of Police, Rajiv Nagar police station, Patna and where as the Respondent No.6 is the Central Bureau of Investigation, the Respondent No.7 is the National Investigation Agency and the Respondent No.8 is the father of Sushant Singh Rajput (since deceased).
- 3) The Petitioner by filing the present petition in this Hon'ble court is inter alia seeking transfer of investigation concerning FIR No. 241/20 registered with Rajiv Nagar police station, Patna, Bihar u/s. 341, 342, 380, 506, 420, 306 and 120-B of Indian Penal Code. The FIR is based on a written complaint of the Respondent No.8 who is the father of Sushant Singh Rajput, since deceased. A copy of

FIR No. 241/20, registered with Rajiv Nagar police station, Patna, Bihar on 25.7.2020 u/s. 341,342,380,406,420, 306, 506 r.w. Section 120-B of IPC is annexed and marked as **Annexure P-1 (Pages 60-71)**.

- 4) It is really not necessary to burden the present petition with several other details leading to the filing of the same in this Hon'ble Court, suffice it to say that the Respondent No.8 in his complaint to Rajiv Nagar police station, Patna, Bihar has inter alia stated that he is aged 74 years and has four daughters and had a son viz. Sushant Singh Rajput (hereinafter referred to as 'Sushant' for the sake of brevity and convenience) and whereas his wife passed away in the year 2002.
- 5) Sushant was an extremely bright student and was multi talented. He could effectively write with both his hands and could write mirror imaging. He was

pursuing Engineering which he left abruptly after cinema possibly attracted him to such an extent that he decided to take plunge in the profession which is extremely uncertain. Sushant who won the National Olympiad in Physics, studied Mechanical Engineering after he passed the engineering entrance examination with 7th rank. Sushant who was handsome, tall, young and talented started his career of acting on small screen which is popularly known as TV serials and he did not take much time to bag some of the highly successful films in Hindi film industry such as *Kai Po Che*, *M.S. Dhoni: The Untold Story*, *Detective Byomkesh Bakshy*, *Kedarnath*, *Chhichhore*, *Dil Bechara* etc.

- 6) The Hindi film industry is dominated by certain elements who possibly could not match Sushant in any manner whatsoever – be it his personality, height, appearance, intelligence, dialogue delivery,

acting skill etc. and had therefore become an eyesore for many who perceived him to be their competitor/ threat and therefore it appears that a systematic campaign was triggered as against Sushant to ensure that his career in Hindi film industry is ruined and in the process, one after the other as many as seven films which Sushant had bagged were snatched away from him for some reason or the other in or about the year 2020 and therefore one school of thought is that those who do not want their dominance to fade away from Hindi film industry in spite of the fact that most of them have crossed their prime age and are in the age group of 54 – 55 years and yet because of the syndicate and the coterie which they have been able to establish, they still want roles at this age of college-going students and/or that of youngsters. Similarly, there is second and third generation of actors in the film industry who by virtue of their

long association with the film industry have been able to establish their dominance and those who are not towing their line and/or agreeing to become part of their crime syndicate and/or coterie, their lives in the film industry could be numbered and there are several instances where one can see extremely talented actors being not offered roles in films because the crime syndicate ensures that the producers, directors, production houses etc. are warned, threatened and even terrorized from being given any roles to the new comers and/or those who are not part of the crime syndicate and/or coterie which is widespread and has tremendous control and impact on the Hindi film industry popularly known as 'Bollywood'.

- 7) Several talented actors are today living extremely ordinary lives and/or are forced to take recourse to doing whatever films are offered to them and in spite of there being young and budding talents all

over the country, the Bollywood is controlled by a handful of actors who, in the opinion of the Petitioner, do not qualify to be playing in the main lead role in Hindi films because of various reasons which are not elaborated herein. The Petitioner, however, is not averse to filing a detailed affidavit even giving details of all these actors who were occupying prominent positions in the Bollywood and who, in the assessment of the Petitioner, do not qualify them to be playing any lead roles because of their lack of acting skill, extremely poor knowledge of Hindi, inability of dialogue delivery, they being too short in their height, their involvement with anti-social elements and they being on the wrong side of law. Their association and/or nexus with the underworld, anti-social elements and jihadis are also well-known.

- 8) The underworld, hawala operators, jihadis, drug lords, anti-social elements, urban Naxals – allop

them have infiltrated in the Bollywood and the story relates back to the year 1984 when a smuggler Haji Mastan, who was involved in several cases of smuggling, fell in love with a small time actress called Sona who was perceived to be look alike of Madhubala. Haji Mastan married Sona and then using his clout, influence and threats started pressurizing those who are in the film industry so that Sona could be offered lead roles. That did not work and therefore he was advised to start funding the Bollywood for the purpose of making films which was a booming business even during that era. After the death of Haji Mastan, the Hindi film industry or the Bollywood was by and large controlled by the fugitive terrorist Dawood Ibrahim who is currently hiding in Pakistan. He started infusing his ill-gotten wealth into the Indian film industry and his association and/or nexus with the Bollywood became talk of the town and many of the

film stars would offer their services in Dubai (UAE) wherefrom Dawood Ibrahim would operate before the infamous Mumbai bomb blasts in the year 1993. Many of the film stars of Bollywood were seen in the company of the terrorist Dawood Ibrahim while watching cricket match in Dubai/Sharjah. Many of these male and female stars would offer their services of entertaining Dawood Ibrahim and his gang members/family members in their private functions in Dubai (UAE).

- 9) Dawood Ibrahim even married Mandakini, the actress who played the lead role in Raj Kapoor's film *Ram Teri Ganga Maili* and similarly his proximity with several other female film stars of Bollywood are also well known. Dawood Ibrahim would dictate terms with production houses, producers, directors and would decide who the actor and/or actress would be in their Bollywood films and therefore those actors and/or actresses

seeking roles would be in a way at the mercy of Dawood Ibrahim and at one point of time Dawood Ibrahim would kill people freely and most of the information would be passed on to him over telephone. The modus operandi was very simple in as much as he would have access to the telephonic conversation of his target and thus he would know their exact movement so that his shooters could be deputed even before the target would reach at a particular destination and he would be eliminated. Several people associated with Indian film industry were shot dead and prominent among them was Gulshan Kumar who was shot dead in broad daylight outside a Shiva temple in Mumbai. Gulshan Kumar reportedly refused to give a huge amount which was reportedly demanded by Dawood Ibrahim and Gulshan Kumar even said that he would rather prefer to donate the same money to the Vaishno Devi temple and possibly to send the

message that not even Lord Shiva could save Gulshan Kumar and that they have to be under the shelter of Dawood Ibrahim who is a jihadi himself and is currently hiding in Karachi, Pakistan. Rakesh Roshan, a popular actor of yesteryear and film a film producer was shot at. He however escaped the firing. Two musicians of Bollywood viz. Nadeem and Shravan are still absconding and are hiding in UK in connection with killing of Gulshan Kumar, an extremely popular music director. They had reportedly conspired in the killing of Gurlshan Kumar. There are hundreds of stories related to rampant crimes involving Bollywood but they are wrapped under the carpet because of deadly nexus of Bollywood with Mumbai police.

- 10) The actors who do not qualify themselves to be playing lead roles and continue to dominate Hindi film industry for such a long time, in spite of their inherent disqualification, itself is certainly a matter

of investigation in as much as whether these elements have been set up by the jihadi forces/elements under a plan and/or sinister design of making this country an Islamic state. The Petitioner does not wish to elaborate in the present petition the details of the sinister design and deep-rooted criminal conspiracy to influence the Indian population and which would in turn help them in pursuing their sinister design of Love Jihad. However, the Petitioner has made certain studies on his own and worked in this area as well and therefore can place such sinister design and/or plan at some length, if and when such need arises and/or deemed necessary. The Petitioner is ready and willing to share his knowledge and information with regard to such sinister design if investigation concerning such sinister design is undertaken by an investigation agency like the NIA so that once for all the mess and/or rot and/or the jihadi and/or

underworld elements with which the Bollywood is grappling for several years now can certainly be eliminated forever.

- 11) The question of why Bollywood operates only from the city of Mumbai is also required to be addressed by the Government of India and more particularly by the Home Ministry/ Information and Broadcasting ministry. Bollywood has to be disintegrated and relocated to at least four different parts covering east, west, north and south of India so that people like Dawood Ibrahim does not set the agenda of Indian film industry and the real talent in acting, singing, dance, music etc. does not become the prey of the Bollywood mafia/racket/syndicate.
- 12) Similarly, when there are regulators for stock markets, chartered accountants, cost accountants, company secretaries, doctors, engineers, lawyers etc. why should there be no such regulator for the

Indian film industry so as to regulate and/or control its functioning as we have seen that our experiment of giving autonomy to an industry like the film industry has led to a complete disaster in the Bollywood and which is certainly required to be remedied as expeditiously as possible.

- 13) Cinemas/films and/or Indian film industry and/or Bollywood play a very important role in character building and certainly impact our younger generation. They tend to follow the Indian film actors and derive inspiration from these very elements who have infiltrated in the system and with the result the Bollywood today is riddled with all sorts of ills which are required to be remedied and for which a thorough investigation by an investigation agency like the NIA is not only desirable but also imperative.
- 14) Sushant at a young age of 34 years was found dead in his rented residence at Bandra, Mumbai on June

14, 2020 and there are several instances and/or loopholes in the story which is doing the rounds that it was certainly not a case of suicide but a case of homicide. The following few instances concerning Sushant leads to inescapable conclusion that Sushant's death was not on account of suicide but it was in furtherance of a well-orchestrated and articulate conspiracy in which even people involved in the investigating agency were involved in the cover up. ((Sushant's partner of seven years has also gone on record in an interview with a TV channel to say that Sushant maintained a diary listing out his plan of the next five years and achieved all of them. He was the last to be depressed)). Some of the loopholes in the investigation highlighted in the media and by important public personalities are as under:-

- i) Suicide Note: Sushant was an educated youth and extremely intelligent who used to write

everything about himself. Said to be maintaining six diaries. Why will he not leave a suicide note?

- ii) Height of the ceiling: Height of Sushant and the gap between the bed and the fan was not sufficient for a person like him to hang. Sushant as per police report was 5 ft 10 inches and the gap between the bed and the ceiling was 5 ft 11 inches, leaving only one inch to hang himself. But even this was highly impossible. While the police indicated his height to be 5 ft 10 inches, Sushant himself stated in a video interview that he was 6 ft+ tall and also data available on certain website mentions his height as 6ft+. In view of this, can a person who's 6 ft+ tall hang himself from a ceiling fan which was only 5ft 11 inches from the bed? Hence, the suicide theory completely falls flat here.

The video of a private FM music channel shows him talking to the RJ with his co-actor of his movie – Raabta where he could be heard saying that she is 178 cms and I am 183 cms.

- iii) Suicide in a slanted condition: The assessment is that Sushant tied himself to the fan and then pushed himself off the bed to hang himself and commit suicide. Looks very unlikely. The police probe indicated that the bed in Sushant's room was on one side of the room and not in the middle below the fan, thus helping him to push himself off the bed. However, the pictures and videos of the room taken post his death shows Sushant's body lying on the bed kept right in the middle of the room and the fan exactly over the middle of the bed. There's gap on one side of the bed towards the bathroom and there's also similar gap on the other side with a side table kept

there. Hence, suicide by pushing himself off the bed was impossible.

- iv) Strangulation mark on the neck: The mark on Sushant's neck is relatively thin which indicates that there was a rope or something like a rope used for hanging or strangulation. Second, instead of a U-shape mark, the mark on his neck is round in shape. As per the doctors, in the case of hanging, there should have been a U-shape mark which was missing, raising serious doubt that it was suicide by hanging.
- v) Hanging by Kurta & It's Testile Strength: The kurta has gone for forensic examination to check its strength to take the weight of Sushant's body. That's going to be critical. It has been almost a month since that was sent for forensic examination. Why has the report not come? The diameter of the mark doesn't seem to match a mark caused by hanging by

kurta. So a suicide using a Kurta is under doubt. It's vital to ascertain if the kurta could take his weight.

- vi) Two attempts to commit suicide within no time: Police said, Sushant tried to commit suicide using the belt of the bathrobe and then using a kurta. If so, there should have been logically two marks and broader ones. But there was only one mark. At the best, the mark on his neck could have been caused by the bathrobe belt.
- vii) Face and neck marks: There were at least five visible injury marks on his face and neck. If the marks very deep in colour at the time of tracing his body had no connection with the death, why is Mumbai police not explaining how were these marks created?
- viii) No visible signs of Suicide on the body: No signs of suicide of by hanging on his eyes and tongue? There were also no other indicators

like bleeding or froth coming out of his mouth.

- ix) Finger prints: There are apparently finger prints of only three of his fingers available on the kurta with which he hanged himself. Why only three finger marks? Is this true? If yes, Mumbai Police needs to explain this.
- x) Door: How do you decide whether the door was closed from inside or outside because it had only a locking option. There was no night latch in the room where his body was found or if there was it was not bolted from inside. The fact that the door was opened by the key maker means it was not locked from inside or bolted using a latch. Also, it is believed that Sushant had locked the door from inside, This theory is also under doubt since a door that can be opened from outside can also be locked from outside. It can't be said with certainty that the door was closed from inside.

xi) Failure To Force Open The Door: Further, why was the door not broken by those present in the house? Why did they wait for Sushant's sister to reach if Sushant was not responding? Why they thought of calling the Locksmith to open the door? How did they locate the locksmith so quickly during the lockdown? Why they did not seek help to break open the door?

This has to be viewed in the context of the recent claim made by Sushant's father in the FIR filed before the Patna Police that the staff at Sushant's house were all hired by Rhea Chakravarty.

xii) Missing key: How did the key go missing? How many door lock keys were there of the room where Sushant's body was found?

xiii) High Security Lock: The Lock these days are high-security and making a duplicate key is not easy. An additional or duplicate key can

only be made by the company and that too only if one of the original keys are given to the company. Copying it without an original key is extremely difficult. Mumbai Police hasn't explained what kind of a lock was there on the door of the room where his body was found. Keeping this in mind, it's not possible for a local key maker to prepare a key of that kind of a lock. And to have the key made so quickly is another mystery.

xiv) Who called the sister and the key maker? How much time did they take to reach? What happened before the sister came? It is said that the statements of the sister and the key maker matched that of those who were in the house after the room was opened. But what about things that happened prior to her coming? What have the people who were there say about the

happenings in the house prior to that? Was there any contradiction?

xv) Number of people Present in the flat: How many people were there in the flat on 14th June. Four or more? Still not clear. Was Sushant partying only with one of his friend/manager in the night with loud music and whistling? Were there only that one friend or there were more of his friends? Who were they? Where are they, if at all? Why has this not been clarified by the Mumbai Police?

xvi) Interrogation of those present in the house overnight: At least, two cooks, one house keeping staff and one of his Manager were present overnight leading upto the time when Sushant's body was found. Were the four not properly interrogated?

xvii) The Last Minute Calls: Who are the people did Sushant call in the night and what are the records showing?

xviii) Time of the Death: Extremely important. The time of death is still a mystery. Not revealed by the Mumbai Police. There are claims being made that he died at around 3.30 am itself. Is this correct? If not what time did he die?

xix) If Suicide, could Sushant been saved? Presume that Sushant committed suicide, could he have been still saved? Did those who were present in the house waste a lot of time and allowed him to die? Time of the death is also vital to reveal this. If it is proved that Sushant's death was during the period when the four occupants of the house first realized that there was a problem and Sushant was not responding and the time when the door was finally opened. The role of the four would come under serious scrutiny for this as well.

This again has to be viewed in the context of the recent claim made by Sushant's father in the FIR filed before the Patna Police that the

staff at Sushant's house were all hired by Rhea Chakravarty.

xx) CCTV: Was there a CCTV camera in Sushant's house or not? Police say there were no cameras inside the house. But there is a monitor type equipment visible in the promotion video of his house. Though, it is not clear whether that house where the video was shot and the house where he was currently in is the same? Was this camera functional?

xxi) Delay in collection of CCTV footage: Why did the Police take 25 days to collect the footage of the CCTV camera installed at the building of his housing complex in which Sushant's unit was located? It has been sent for forensic examination. Now my understanding is that the examination has to be to only verify if there's any tampering. But what was visible on the cameras to ascertain whether there was any external entry to the house, could

have been checked by the police otherwise also and if they have done so, they haven't commented on that.

xxii) Was there any external movement of people to his flat during the previous 48 hours? This is important to establish how many people were there in the flat on that day?

xxiii) Was a doctor called after his body was recovered to see if he was alive or dead? Who declared him dead? Or was he taken to the hospital to be declared dead during post-mortem?

xxiv) Where was his pet Fudge? His pet could have revealed a lot. He could have smelled something wrong. But there's no word on where was he and who tied him wherever the pet was. It is believed that he did not bark – this could happen only when the person or persons in the house are known to him.

xxv) No Sign of struggle: Police say there was no sign of struggle of struggle on Sushant's body. But the other possibility is that if someone is being held tight, the person won't be able to move and hence there won't be struggle. Now, this could easily be proved by the fact whether there was pressure marks on his hands and legs or not?

xxvi) No Sign Of Defence: No Sign of Police says there's no scratch marks anywhere or evidence of that in his nails. So is the case with his clothes. There was no struggle. Again the answer to this is the same. If he is overpowered, he won't be able to scratch or bite. He could have been overpowered and strangled till he was unconscious and then hanged. Only one of his hands was free so he tried to loosen the knot and hence only three fingers marks. Strangulated while playing PlayStation could be possible.

xxvii) No Immediate Provocation: The very fact that there is nothing on record and in public domain that indicates any immediate provocation or heat of the moment anger, a person committing suicide is way to difficult. Psychiatrist and Psycho Analysts all indicate this. There has to be some strong and immediate provocation to commit suicide which is missing in the current case.

xxviii) Call Records Data: Has the police probed the call records of Sushant? What does that reveal? Who are the people that he spoke to during the last 24 hours before his death and how long and how many times.

xxix) Tampering of Social Media Accounts: Why his social media accounts were tampered with? Who was doing this? What was the motive?

Why no Depression: The theory of depression came after his death when he is not there to counter it.

Their theory of his admission in hospital also came

after his death. He is not there to counter it. The story of him being depressed because he lost movies some six-seven years ago and also because Paani was not made also came after his death. So are not credible. Here are the points that reject the depression theory.

xxx) Party At His House: A man who's partying a day before and wakes up normal, can he suddenly commit suicide? It is also said he had a glass of juice and went for his morning job. How are these facts are clear one doesn't know, but if all this is true, then the question will be raised about the fact why this theory of Depression being created.

xxxi) Active On Play Station: It is said that he was active on PlayStation and was logged when he committed suicide? He had also won a trophy which means he was seriously playing. To be on PlayStation and win trophies, one requires

huge concentration. A man who is depressed can't be on PlayStation.

xxxii) Professionally Active Prior To His Death:

How was he so hugely active prior to the so-called suicide – going for house hunting, meeting the property agent, holding discussion with a Director with whom he was to work alongside Rhea Chakraborty, altering his shoot plan abroad and planning to shoot for one of his upcoming movies in Mumbai due to lockdown, talking to his father about his marriage plans, thinking of a NASA mission, etc. Can he be affected by serious depression so as to commit suicide?

xxxiii) Why Was The Family Kept In the Dark About

His Mental Illness? If he would have been depressed, Rhea who was staying with him would have informed the family, even if Sushant was trying to hide it. There's no statement of anyone supporting this that the

family was informed. More so when he was admitted to the hospital as being claimed by the Mumbai Police now. Also, about his illness in February as claimed by a senior Director/Producer of Bollywood. The family has gone on record saying that they were not aware of the depression. His sister said he was not depressed. His partner of seven years also has come out and stated he was not the kind of person to be depressed.

xxxiv) Rhea's Moving Out Of His House? Why did Rhea move out of his house just a few days before the death of Sushant Singh Rajput a day before the death of his ex-manager Disha Saliyan who was again hired temporarily by Rhea, as per the claim of Sushant's father? Rhea Chakraborty who claims that she was to get married to Sushant in November decided to leave him with so-called mental illness just six days prior to his death. It is a matter of

probe, if Sushant's death had something to do with the suicide of Disha Saliyan, especially in view of Sushant's father's claim that Disha was hired by Rhea and a lot of money has been siphoned off by Rhea and her family from Sushant's accounts.

xxxv) With Disha's Death, A Key Witness Is Lost:

Considering as a Manager Disha Saliyan would have known a lot about the financial transaction that Sushant was during as an actor, investor and a businessman. At the same time, she could also have had a clear idea about the transaction that Rhea Chakraborty would be doing on behalf of Sushant or without his knowledge, keeping Sushant's family under complete darkness. Due to Disha's death, it is hard to now find out what knowledge she had about the transaction that happened with Sushant's finances post Rhea coming in his life in June 2019.

xxxvi)Rhea Hiding Important Facts About Sushant's Business: Rhea Chakraborty during her first interrogation concealed important facts about her becoming Director in one of the company formed by Sushant. In another company, her brother along with her was made the Director.

xxxvii)Who floated the theory of him being depressed: How did the Bhattas float this theory of Sushant's depression? How could they see a Parveen Babi in him six months ago and no one else in the industry did? Why were the Bhattas taking so much of interest in his and Rhea's life? Why they did not try to help him?

xxxviii)Delayed Suicide Theory: To presume that an actor will commit suicide for losing a movie six-seven years ago is unbelievable. To presume that an actor will commit suicide because his one movie was shelved in 2014 also appears to be unbelievable.

xxxix)Sushant's Family Challenges Depression

Theory: Sushant's father said that prior to Rhea coming into the life of Sushant, he was perfectly fine and was not depressed. He has systematically been pushed towards mental illness by medicine overdose. So even if he became a patient of depression, it was a natural medical progression, but a deliberate attempt to push him towards death. Within a year of a relationship with Rhea, Sushant opened two companies with her, went into depression and then subsequently so called deep depression, fell ill in February, hospitalized in March, decided to marry her in May, then allowed her leave the house on 8th June and committed suicide on the 14th. So much in just one year. Mumbai police has not yet explained if this was all natural or there was foul play.

xxxx) Why is the Mumbai Police looking into the family's history of depression? How's that related to what is visible at the crime spot? This is being talked only to prove that he was depressed because of family history. Even if there was a family history, the facts and circumstances indicated by the photographs and the videos of the spot speak a different story. This has to be seriously looked into.

- 15) As a matter of fact, careers of several budding actors and even established actors have been spoiled and/or brought to naught by the coterie/crime syndicate operating in the Bollywood and Kangana Ranaut, Manoj Bajpai, Ashutosh Rana, Sekhar Suman, Vivek Oberoi, Neil Nitish Mukesh, Vidyut Jamwal, Abhishek Bachchan, Govinda and of course Sushant Singh Rajput are some of the glaring examples of how the real talent in the Bollywood was systematically eliminated.

16) The aforesaid actors are much better actors than the so called superstars of the Indian film industry and it is therefore certainly a matter of investigation as to how the mediocre actors remained so-called superstars for such a long time and the ill-gotten money by resorting to manipulative means were then made use of anti-national activities. As stated hereinabove, many of these so-called super stars are still found to be hobnobbing with the Pakistani ISI agents and/or closely associated with the Pakistani administration and/or people in power. Attempts were made to even invite singers in Bollywood film songs, lead roles were offered to actors and actresses from Pakistan as if the country of 130 crore population does not have the necessary and requisite talent. An actress was even imported from UK viz. Katrina Kaif who cannot even speak Hindi and yet she has played lead roles in many of our Hindi films and

whereas our own young and budding talents have to live in hibernation and/or their careers were spoiled. As such, career in film industry, with a few exceptions, of course is not a fairly long one and therefore if their prime age is spoiled and/or ruined in furtherance of a well-orchestrated and articulate conspiracy and/or by the crime syndicate then it is practically impossible for them to bounce back. Why the young talents all over the country be not given opportunities to demonstrate their talents and instead their career being spoiled by the forces which are operating in the Indian film industry which is certainly required to be cleaned up.

- 17) It is horrifying to note that the Mumbai Police did not even register a First Information Report even after 45 days of the incident and which would mean that the impression which the Mumbai police would give of conducting investigation to the people was merely an eyewash and the time was utilized

possibly for the purpose of destroying the evidence. There has been an incident of video recording which is being played widely on many TV channels in which someone is trying to cover the body of Sushant soon after the incident and the man is telling in a feeble voice that *"kisi ne buri tarha se maara hai inko dekhna yeh video leak nahi honi chahiye, warna investigation barbaad ho jayegi"* which also got recorded and which seeks to suggest that Sushant was brutally murdered and those people in the video were trying to destroy the evidence.

- 18) It is, therefore, quite obvious that Mumbai police under the garb of conducting investigation in which it would claim to have held several suspects and claim to have interrogated them for several hours were involved in the process of cover up in as much as there is no law for the time being in force which could permit the police to conduct investigation,

without registration of a First Information Report. A constitution bench in the matter of Lalita Kumari Vs. State of UP – (2014) 2 SCC 1 has held that 'preliminary investigation' is permissible only for a week and therefore the process of so-called investigation was certainly an eyewash and the whole process therefore in which the Mumbai police had indulged themselves into was for cover up and destroy evidence. The unholy nexus of the Bollywood with Mumbai police personnel is also well known and similarly the nexus of Bollywood with local politicians is also in the public domain as many politicians would make use of these film personalities by fielding them as their candidates in elections and/or invite them for their campaigning in the election and hence whether the entire exercise undertaken by the Mumbai police under the garb of "investigation" without registration of an FIR or was out of sheer lack of knowledge,

inefficiency, incompetency or in furtherance of a larger criminal conspiracy to destroy the evidence/materials and thereby shield the real culprits is also a matter of investigation by an independent agency like CBI/NIA.

- 19) All that the Mumbai police could do was to hold an enquiry as contemplated and envisaged u/s. 174 of Cr. P.C. which deals with enquiry and report on suicide etc., whereas Section 175 deals with power to summons and hence the summons which are claimed to have been sent by the Mumbai police was only for the purpose of enquiry as contemplated u/s. 174 of Cr. P.C. and certainly not for any investigation. The Apex Court, as a matter of fact, in the matter of LallanChoudhary Vs. State of Bihar – (2006) 12 SCC 229 has held that there cannot be any effective investigation if Section 395 of Cr. P.C. was deliberately omitted. It is therefore implied that there cannot be any effective

and objective investigation in the matter, without registration of an FIR u/s. 302 of Indian Penal Code.

20) Even Bihar police embarked upon to register the impugned FIR u/s. 306 of IPC and not u/s. 302 of IPC which writ large from the facts and circumstances briefly enumerated and set out hereinabove. In a way they may be right as well because an offence u/s. 302 has not be alleged in the complaint of the father of Sushant.

21) The so-called investigation which can be said to be no investigation in the eyes of law even after 45 days of the mysterious death of Sushant certainly be termed as lackadaisical, perfunctory and which reflects casual and cavalier approach of Mumbai police and considering the fact that the Maharashtra government is not inclined to transfer the investigation of the case to the CBI or any other independent investigating agency and in any event

Mumbai police since has not even registered an FIR, the question of transfer of the case to the CBI even otherwise did not arise.

- 22) The only FIR which has been registered in the instant case is by the Bihar police and which is fully justified in registering the First Information Report as no police can ever refuse to register an FIR on the ground of territorial jurisdiction. Territorial jurisdiction consists of bundle of facts and Chapter XIII of Cr. P.C. which deals with jurisdiction of criminal courts in inquiries and trials deals with the situation that if an act consists of cause of action which has taken place in different locations then every such place shall have the necessary and requisite jurisdiction. The Apex Court in the matter of Satvinder Kaur Vs. State - (1999) 8 SCC 728 had succinctly held that no police can refuse to register an FIR on the ground of territorial jurisdiction.

- 23) Maharashtra police can certainly not embark upon to register an FIR now as that would be a second FIR which is impermissible in law in view of the law laid out by the Apex Court in the matter of T.T. Anthony Vs. State of Kerala – (2001) 6 SCC 181 and Amitbhai Anilchandra Shah Vs. CBI – (2013) 6 SCC 348.
- 24) Bihar police personnel would find it impossible to investigate the case effectively as the state government of Maharashtra does not appear to be keen in transferring the investigation to CBI and certainly not to the Bihar police and therefore there would always be clashes with regard to the territorial jurisdiction etc. and hence in the facts and circumstances of the case when the death of Sushant is shrouded in mystery and it continues to be a mystery even after 45 days of his mysterious death, there seems to be absolutely no attempt on the part of the state machinery in the state of

Maharashtra to conduct any investigation in the state as no FIR has been registered so far and therefore the only FIR which is registered in the State of Bihar is required to be transferred to an independent investigating agency like CBI and/or NIA so that not only the mysterious death of Sushant is to be investigated, the entire Bollywood and the activities whereof are certainly not above board and is grappling with several ailments, a few of which are highlighted hereinabove and which certainly required to be remedied by uprooting them and therefore it would not only be desirable but also necessary that the entire investigation of the case be directed to be handed over to the NIA, including that of the murder mystery of Sushant or alternatively this Hon'ble Court can simultaneously direct both the agencies to independently investigate the matter and submit their respective reports concerning mysterious death of Sushant

and mess in the Bollywood to this Hon'ble Court within such measurable time as this Hon'ble Court may deem fit and proper so that further direction could be issued by this Hon'ble Court.

- 25) Considering the fact that extremely powerful people are involved in the mysterious death of Sushant and elements such as underworld, jihadis, urban Naxals etc. seem to have hijacked the entire operation of the Bollywood which is detrimental not only for the orderly growth and development of the Indian film industry but so also that of the young and budding talent in the country, awaiting opportunity and hence it is not only necessary but also imperative in the facts and circumstances of the case that the investigation of the case be considered to be monitored by this Hon'ble Court so as to ensure that the same is taken to its logical conclusion.

26) In view of what have been stated hereinabove and further taking into consideration that the matter is extremely serious and sensitive in nature and also has far-reaching consequences and as extremely powerful persons are involved in the commission of the offence as well as mess in the Bollywood, they be directed to be investigated by separate investigating agencies. It is denumerable that if the investigation of the case remains with the local police and/or state police, then investigation will certainly not be fair and instead, the same will be just a mere ritual, empty formality, eyewash and perfunctory and with the result, justice would be eluded and thwarted and that being the case, the case(s)deserves to be investigated by investigating agencies such as the National Investigation Agency/CBI and that too the same be considered to be monitored by this Hon'ble Court in a time bound manner as the ghastly crime would not only

constitute the offence of murder simpliciter but would also fall under the scheduled offences under NIA Act.

27) Any delay in transferring the investigation to NIA/CBI is likely to result in causing disappearance of crucial evidence/material and tempering and/or hampering of evidence/prosecution witnesses by the real culprits, who acted behind the curtain, as those culprits appear to be people in power and thus, capable of moulding the things to their advantage and therefore the instant petition has been instituted to seek urgent intervention of this Hon'ble Court.

28) The definition of "Terrorist Act" as per Section 15 of Unlawful Activities Prevention Act ("UAPA Act") inter alia includes an act causing death of any person with a view to strike terror in the people or any section of people in India. Striking terror in the mind of young talent available in abundance in our

country/ ruining their career and thereby terrorizing them to toe the line of the crime syndicate active in the Bollywood is also 'terrorist act'. A terrorist act as defined under UAPA is a scheduled offence under National Investigation Agency Act, 2008 ("NIA Act") and once such terrorist act is committed, the Investigation Officer is under obligation to report the same to National Investigation Agency in terms of Section 6 of NIA Act. In the present case, the investigating team seems to be clearly under pressure of establishing the version of a particular group/crime syndicate/cartel/coterie, rather than going to the root of the ghastly crime and finding out the exact motive and hence entrustment of investigation to the CBI/NIA is not only desirable but imperative as well.

- 29) The law so far as the issue with regard to the locus standi of the Petitioner is concerned, it is well settled that the doctrine of locus standi is foreign to

criminal jurisprudence –see Manoharlal Vs. VineshAnand- (2001) 5 SCC 407, and the observations made there under para 5 which inter alia reads as under:-

“Before advertng to the matter in issue and the rival contentions advanced one redeeming feature ought to be noticed here pertain to Criminal jurisprudence: To pursue an offender in the event of commission of an offence, is to sub-serve a social need Society cannot afford to have a criminal escape his liability, since that would bring about a state of social pollution, which is neither desired nor warranted and this is irrespective of the concept of locus the doctrine of locus-standi is totally foreign to criminal jurisprudence. This observation of ours however obtains support from the decision of this Court in AR Antulay v. Ramdas Srinivas Nayak & Anr. : 1984 (2) SCC 500.”

- 30) The Petitioner in the facts and circumstances of the case has no other efficacious and/or quick remedy available to him in law than to approach this

Hon'ble Court by filing the present petition under Article 32 of the Constitution of India read with Order XXXVIII of the Supreme Court Rules, 2013.

PRAYERS

- (a) that this Hon'ble Court may be pleased to call for the FIR No. 241/20 as well as the investigation papers thereof from Rajiv Nagar police station, Patna, Bihar and with a view to ensure that the investigation is impartially, effectively and efficiently carried out by independent investigating agency, the same be directed to be transferred to the CBI/NIA as this Hon'ble Court may deem fit and proper in the peculiar facts and circumstances of the case and the investigation of the case be monitored by this Hon'ble Court so as to ensure that the investigation is taken to its logical conclusion;

- (b) in the alternative, this Hon'ble Court may be pleased to direct the Central Bureau of Investigation to forthwith take over the investigation concerning FIR No. 241/20 of Rajiv Nagar police station, Patna, Bihar concerning the mysterious death of Sushant Singh Rajput and they be directed to investigate the same and submit their report to this Hon'ble Court within such reasonable time as this Hon'ble Court may deem fit and proper;
- (c) that this Hon'ble Court may be pleased to direct the National Investigating Agency to conduct simultaneous investigation with regard to the involvement/investment/nexus of the underworld, anti-national forces, hawala operators, drug lords etc. with the Bollywood and submit their detailed report to this Hon'ble Court within such reasonable time as this Hon'ble Court may deem fit and proper;

- (d) pending the hearing and final disposal of this petition, this Hon'ble Court may be pleased to direct the Chief Secretary, State of Maharashtra to ensure that all the records, evidence, materials etc. concerning the mysterious death of Sushant Singh Rajput such as CCTV cameras, call details, exchange of messages through WhatsApp and such other and similar platforms etc., CDR of the possible and potential suspects, postmortem report, videos, photographs which are being circulated in the social media be directed to be preserved and protected and the same be directed to be handed over to the CBI/NIA which would undertake investigation in the matter;
- (e) pending the hearing and final disposal of this petition, this Hon'ble Court may be pleased to direct the Secretary, Home Department, Maharashtra to ensure that the Mumbai police and/or for that matter any police personnel of the State of

Maharashtra is not involved in the process of any enquiry and/or investigation so as to ensure that no evidence/material of the case are tampered and/or destroyed/ made to disappear;

- (f) any other and further order and/or directions be given as in the nature and circumstances of the case may require.

AND FOR THIS ACT OF KINDNESS THE PETITIONER AS DUTY BOUND SHALL EVER PRAY.

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FILED BY:



PLACE: NEW DELHI

DRAWN ON:- 30.07.2020

(MANOJ K. MISHRA)

FILED ON:-31.07.2020 ADVOCATE FOR THE PETITIONER

SETTLED BY:- SUBHASH JHA

ADVOCATE

IN THE SUPREME COURT OF INDIA
[CRIMINAL ORIGINAL JURISDICTION]

WRIT PETITION (CRIMINAL) NO. OF 2020

(Petition under Article 32 of the Constitution of India read with Order XXXVIII of the Supreme Court Rules, 2013)

IN THE MATTER OF :

Dwivendra Devtadeen Dubey ...Petitioner

Versus

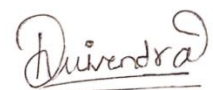
Union of India & Ors. ...Respondents



I, Dwivendra Devtadeen Dubey, the Petitioner above named, residing at 601, B-Wing, Royal Nest, Behind Billabong School, Jankalyan Nagar, Malad (West), Mumbai-400 095 (Maharashtra) presently at Mumbai do hereby solemnly affirm and state as under:

1. That I am the Petitioner in this case and as such I am well acquainted with the facts of the case. Hence, I am competent to swear this affidavit.

2. That I have read and understood the contents of the accompanying List of Dates B to G and paragraphs 1 to 30 of the Writ Petition at pages 1 to 56 and Crl. Misc. Petition and state the facts stated therein are true to the best of my knowledge and belief and information based on official and court records.
3. That the annexures annexed with the accompanying Writ Petition are the true copies of their respective originals.
4. That the Petitioner respectfully says that there is no personal gain, private motive or oblique reason in filing the Public Interest Litigation before this Hon'ble Court.



DEPONENT

VERIFICATION

I, above named deponent, do hereby verify that the contents of para no. 1 to 4 of this my Affidavit are true and correct to my personal knowledge and belief and nothing has been concealed therefrom.

Verified at Mumbai on this 30th day of July, 2020.



A handwritten signature in black ink that reads "Divendra". The signature is written in a cursive style and is underlined.

DEPONENT

Annexure P-1

FIR No. 241/20,

Date: 25.07.2020

Police Station: Rajiv Nagar, Patna, Bihar

Under Sections: 341,342,380,406,420, 306, 506 r.w.
Section 120-B of IPC

To,

Station Incharge, Rajiv Nagar, Patna, Bihar.

Subject: Application for registering FIR against Riya Chakraborty, her family members Indrajit Chakraborty, Sandhya Chakravarti, Shovik Chakraborty and Samuel Miranda, Shruti Modi and others for cheating, defrauding, wrongful confinement and abetment to suicide.

Dear Sir,

It is requested that the applicant Krishna Kishore Singh is resident of Usha Singh House, Road No.6, Rajiv Nagar, Patna, Bihar. I am an old man, my age is 74 years. I have 4 daughters and had one son. My wife passed away in the year 2002, my son Sushant Singh had a great affection for his mother. My son was very emotional and I realised it at the time of my wife's death. My son late Shri Sushant Singh Rajput had been a well-known star in the film industry. He did Kai Po Chhe, Byomkesh

Bakshi, M.S. Dhoni, Kedarnath, Chhichhore, and had received many awards from Indian Film Industry on the strength of his acting.

My son Sushant was in the acting world till May 2019. During this time, a girl named Riya Chakraborty, along with her family and others, started to get acquainted with my son Sushant Singh under an articulated criminal conspiracy, so that he can take advantage of the good contacts of Sushant Singh and establish herself in the acting world and can siphon his crores of rupees. In pursuance of this conspiracy, her relatives Indrajit Chakraborty, Sandhya Chakraborty, Shochik Chakraborty became very close to my son and they all started interfering in my son's affairs. Thereafter, Riya Chakraborty made my son to leave his house where he was residing, by saying that this house has ghost and it has affected my son's mind, and from the present house my son was taken to a resort near Mumbai airport and they made him to stay there. Whereat Riya and her

whole family stayed with my son and they kept on telling him that you always talk in raving way, you have some influence/ problem in your mind, you need good treatment, so get your treatment done by a good doctor. When we came to know about this, my daughter met Sushant Singh and tried to bring him back from Mumbai, but Riya and his family pressurized Sushant Singh to stay in Mumbai and get him treated in Mumbai and hence, Sushant Singh did not come back and therefore, my daughter returned from there.

After this, Riya took my son Sushant Singh to her house in Mumbai on the pretext of providing treatment and he was given overdose medicine there. That time Riya told everyone that Sushant has got dengue and his treatment is going on, whereas Sushant never had dengue. During this time, Riya and her family took all the things of Sushant in their possession. Sushant Singh's talk with the family was reduced to great extent. Riya Chakraborty and her family used to keep his phone with them. When

offers of movies were coming to Shushant, Riya used to put a condition that Sushant Singh will do the movies, only when Riya will be taken/made main heroine in the film. Riya replaced all the trustworthy employees of Sushant with those persons to whom she knows. All the credit cards and bank accounts of Shushant were controlled by Riya and her family. Sushant was completely cut off from the family. My son's first phone number was 9324398079, which she closed/got disconnected in December so that the rest of the people would be separated/kept away from Sushant Singh. Instead, Riya took a new phone number 9820800308 on the ID of her nearest Samuel Miranda, on which, we occasionally could talk to Sushant. Many times Sushant told me that these people want to send him to Mental Asylum and he is not able to do anything.

After this, Sushant Singh came to Delhi and Haryana to meet my daughters. Just only after two days of he having come, Riya started calling him repeatedly and

pressurized him to come to Mumbai. Due this pressure my son Sushant Singh went back to Mumbai. After this, our connection/contact with Shushant got further reduced and Riya and his family by requisitioning serves of Sushant Singh's staff started using his contact, his bank accounts, his money etc. in their own manner and for their own benefits.

My son Sushant Singh wanted to leave film industry and to do organic farming business in Coorg, Kerala, where his friend Mahesh was willing to go to with him. Riya protested/objected to the said decision of my son and told him that he would not go anywhere and if he does not listen to her, then she will give his medical report to the media and will tell everyone that he has become mad. When Riya realised that Sushant Singh was not agreeing to this and his bank balance was too low, Riya thought that now Sushant Singh was of no use to her. Thereafter, Riya who was living with Sushant, left his house on 08.06.2020, and while leaving she took/carried

away with her a lot of items, cash, jewelleryes laptops, passwords, credit cards, PIN numbers of Sushantin which his important documents and all his medical papers were feed/lying and she blocked my son's phone number on her mobile phone. After this, Sushant Singh called my daughter and told her that Riya will get him trapped, as she has left him and has carried away with her a lot of items from his house and has been threatening him that ifhe does not listen to her, then she will disclose/provide all his medical papers in the media and will tell that he has gone mad and thereby he will not get any further work/film and his life/carrier will be ruined. After this, on the night of 08/09.06.2020, Disha Salian who was secretary to Sushant Singh and to whom Riya had appointed on temporary basis, committed suicide. Since this suicide news started coming in medias, my son became very nervous and became afraid/pressurized by thinking that Riya may get my son entangled in this suicide case. He then tried very hard to contact Riya, but

since Riya had blocked my son's phone number, she could not be contacted.

After this, my daughter went to Sushant and stayed with him for 3/4 days and counselled/explained him a lot and encouraged him by stating that everything will become fine. Because my daughter's children are small, so she left his house after 3/4 days after convincing/counselling him. However, 2 days after she having left, my son Sushant committed suicide on 14.06.2020. Riya and her family members and their associates by colluding and conspiring with each others hatched a criminal conspiracy against my son and in furtherance thereof, they cheated, and betrayed my son and caused wrongful gain to themselves and in the process, they detained and wrongfully confined my son for long time and kept him under pressure and thereby forced/made my son to commit suicide. Therefore, in the aforesaid facts and circumstances, I humbly request you

to register a case/crime against them and the matter be investigated by keeping in mind to the following points:

1. Before 2019, when my son Sushant Singh did not had any brain problem, then what happened suddenly after Riya came in contact with him and how he started suffering from mind/brain problem. Investigation needs to be carried out on this point.
2. If my son was mentally ill or was undergoing any mental treatment, why then written or verbal permission was not taken from us in this regard, as when a person is mentally ill, all his rights go to his family. This needs to be investigated.
3. During this time, the doctors who treated of my son Sushant Singh on Riya's call, seem to be involved in conspiracy with Riya and hence, it should be investigated as to what kind of treatment was provided and which medicines were given to my son.

4. Riya's acts of not providing proper treatment to my son despite knowing that he was in a critical mental condition/problem and instead, leaving the company of my son, taking away with her all his medical treatments papers, snapping completely her contacts/relations with him and deserting my son in such a critical condition, made my son to commit suicide and thus, Riya and her relatives and associates are real culprits in making my son to commit suicide. The investigation should be done on all these aspects.
5. I came to know from the statement of a bank account of my son that for the last one year, amount of about Rs. 17 crores were lying in my son's account number 1011972591 with KotakMahindra Bank, however, from this account, amount of about Rs. 15 crores has been siphoned away and it is found that this amount has been transferred to those accounts with which, my son had nothing to do at all. All transactions from the accounts of my son should be investigated and it be investigated

as to how much money Riya along with her family members/associated has siphoned away from the accounts/credit card of my son and thereby she and her family members/associates cheated and defrauded my son.

6. Prior to this, Sushant Singh had a full name and fame in the acting world. What are the reasons that Sushant Singh's films got reduced drastically after Riya's arrival?.It should be investigated at each and every cost.
7. My son Sushant Singh wanted to go for organic farming business in Coorg, Kerala with his friend Mahesh and for which he was looking for land, when Riya came to know about this, she protested and threatened Sushant that she will disclose/inform the media about all his medical treatments and by using her high influence, she will ruin my son's life, however, when Sushant Singh protested against this, Riya felt that Sushant Singh was no longer of any use to her and with the result, she took away with her Shushant's laptops, cash, jewelleryes,

credit cards, medical documents, PIN number with password. These matter should be investigated.

I reside in Patna, Bihar, i tried to talk to my son Sushant many times, but Riya, her family members and associates colleagues always thwarted all my efforts and did not let him to come to me in Patna. I am an old man, I am 74 years old. I am mourning for the death of my son. Almost 40 days have passed, but not a single action has been taken by the Mumbai Police in this regard. Mumbai police instead of taking action against the main accused, they are going after the people who may have a lesser role in this case. They have not yet registered any case against anyone. I am sure that if a case is registered based on the above facts and true investigation is carried out, then the truth will be revealed to everyone and the above gang of fraudsters and conspirators will be exposed and the whole world will come to know the conspiracy against their favourite actor, of which he became a victim and because of

which, their beloved actor went away for ever from them. You are requested to register a case against all the above persons for the offences punishable under sections 306, 342, 380, 406, 420, 506 r/w 120/B of Indian Penal Code and Mental Health Care Act, investigate the same by constituting a SIT, and stern legal action be taken against all of them.



Krishna Kishor Singh
Usha Singh House,
Road No. 6, Rajiv Nagar,
Patna, Bihar

A handwritten signature in black ink, appearing to be "MK" followed by a long horizontal stroke.

(True Copy)

IN THE SUPREME COURT OF INDIA

(CRIMINAL ORIGINAL JURISDICTION)

CRL.M.P. NO. OF 2020

IN

WRIT PETITION (Crl.) NO. OF 2020**IN THE MATTER OF:**

Dwivendra Devtadeen Dubey ...Petitioner

Versus

Union of India & Ors. ...Respondents

AN APPLICATION FOR EXEMPTION FROM FILING**OFFICIAL TRANSLATION**

TO,

THE HON'BLE THE CHIEF JUSTICE OF INDIA AND
HIS COMPANION JUSTICES OF THE SUPREME
COURT OF INDIATHE HUMBLE PETITION ON BEHALF OF THE
PETITIONER ABOVE NAMED.**MOST RESPECTFULLY SHOWETH:**

1. The Petitioner is a citizen of India and though his family hails from the State of Uttar Pradesh, he is settled in Mumbai, Maharashtra since his birth. The Petitioner is pursuing his law degree and he is in

the fifth and last year of his BLS LLB course of law. The Petitioner has been an extremely bright and outstanding student from his childhood and apart from having an extremely good knowledge of law, he has equally good knowledge of shastras, vedas, purans, Bhagawat Gita, Ramayan, Mahabharat etc. as far as Hinduism is concerned and Guru Granth Sahib as far as Sikhism is concerned. He has fairly good knowledge of Quran and Bible as well. The Petitioner participates in various debates which are held all across the country and can recite Bhagwat Gita, ved, puran etc., without referring to any book and can similarly recite Quran and Bible as well, without referring to them. The Petitioner can demolish the myth which is created all the time by those who are averse to the Sanatan Dharm and can demonstrate that Sanatan Dharm is the most ancient religion in the world and that is why it is

called 'sanatan' meaning thereby its origin cannot be traced, unlike other major religions in the world.

2. That the Petitioner is relying all the facts and circumstances of this case accompanying writ petition for the purposes of this application for the sake of brevity
3. That the Petitioner respectfully says that annexure P-1 is in Hindi language and the same has been translated in to English language and the same is true and correct translation.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court, may graciously be pleased to:-

- (a) Exempt the petitioner from filing official translation of P-1 and
- (b) Pass such further order(s) as may deem fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS THE PETITIONER AS
DUTY BOUND SHALL EVER PRAY.

FILED BY:



(MANOJ K. MISHRA)

ADVOCATE FOR THE PETITIONER

PLACE: NEW DELHI

DRWAN ON:-30.07.2020

FILED ON:- 31.07.2020

SETTLED BY:- SUBHASH JHA

ADVOCATE

Law.in
ALL ABOUT LAW

IN THE SUPREME COURT OF INDIA
(CRIMINAL ORIGINAL JURISDICTION)

CRL.M.P. NO. OF 2020

IN

WRIT PETITION (Crl.) NO. OF 2020

IN THE MATTER OF:

Dwivendra Devtadeen Dubey ...Petitioner

Versus

Union of India & Ors. ...Respondents

**AN APPLICATION FOR EXEMPTION FROM FILING
ATTESTED AFFIDAVIT OF THE PETITIONER**

To,

THE HON'BLE THE CHIEF JUSTICE OF INDIA AND
HIS COMPANION JUSTICES OF THE SUPREME
COURT OF INDIA.

THE HUMBLE PETITION ON BEHALF OF THE
PETITIONERS ABOVE NAMED.

MOST RESPECTFULLY SHOWETH:

1. The Petitioner is a citizen of India and though his family hails from the State of Uttar Pradesh, he is settled in Mumbai, Maharashtra since his birth. The Petitioner is pursuing his law degree and he is in the fifth and last year of his BLS LLB course of law.

The Petitioner has been an extremely bright and outstanding student from his childhood and apart from having an extremely good knowledge of law, he has equally good knowledge of shastras, vedas, purans, Bhagawat Gita, Ramayan, Mahabharat etc. as far as Hinduism is concerned and Guru Granth Sahib as far as Sikhism is concerned. He has fairly good knowledge of Quran and Bible as well. The Petitioner participates in various debates which are held all across the country and can recite Bhagwat Gita, ved, puran etc., without referring to any book and can similarly recite Quran and Bible as well, without referring to them. The Petitioner can demolish the myth which is created all the time by those who are averse to the Sanatan Dharm and can demonstrate that SanatanDharm is the most ancient religion in the world and that is why it is called 'sanatan' meaning thereby its origin cannot be traced, unlike other major religions in the world.

2. That the Petitioner says that he has already explained all the fact and circumstances of this case in present Writ Petition and the same shall be read as part and parcel of this application.
3. That the Petitioner says that the above said matter has some urgency to be filed before this Hon'ble Court and due to COVID-19 LOCKDOWN situation, it is not possible to file notarized attested affidavit of the Petitioner in support of this petition hence the Petitioners may be exempted from filing affidavit accordingly.

PRAYER

It is, therefore most respectfully prayed that this Hon'ble Court may graciously be pleased to :

- a) exempt the Petitioner from filing notarized attested affidavit of the Petitioner in support of this petition and order accordingly.

- b) pass such other and further order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.

AND FOR THIS ACT OF KINDNESS THE PETITIONER AS DUTY BOUND SHALL EVER PRAY.

FILED BY:



(MANOJ K. MISHRA)

ADVOCATE FOR THE PETITIONER

PLACE: NEW DELHI

FILED ON:- 31.07.2020

SETTLED BY:- SUBHASH JHA.in

ADVOCATE

MANOJ K. MISHRAM.A.LL.B
ADVOCATE ON RECORD, SUPREME COURT**Offi:-**LGF-36B, Vijaya Building,
17 Barakhamba Road,
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Mob. 9811148487, 9953832311
(E-mail: manoj11mishra@gmail.com)**Resi:-**Flat No. 223, DDA SFS Flats, Pocket 2
Sector 9 Dwarka , New Delhi -110077,
Mob:- 9811722804

To,

Dated:-31.07.2020

The Registrar,
Supreme Court of India,
New Delhi.**Sub:-** W.P. (Crl.) No. _____ of 2020

Dwivendra Devtadeen Dubey

Vs.

Union of India & Ors.

Sir,

Due to COVID-19 LOCKDOWN, Petitioner is unable to attested affidavit, original Vakalatnama, welfare fund etc. The undersigned undertakes to complete all formalities as and when required by the Hon'ble Court or Lockdown is over hence the permit accordingly.

Thanking you.

Yours' sincerely

**(MANOJ K MISHRA)**
Advocate for the Petitioner

SECTION PIL**IN THE SUPREME COURT OF INDIA**

CRIMINAL ORIGINAL JURISDICTION

Writ Petition (Crl.)No. of 2020

Dwivendra Devtadeen Dubey Petitioner (s)
Appellant (s)

VERSUS

Union of India & Ors. Respondent (s)

INDEX OF FILING

S.No.	DESCRIPTION	COPIES	COURT FEES
1.	Writ Petition with Affidavit	1+1	NIL
2.	Annexure P-1		
3.	An application for exemption from filing official translation.		
4.	An application for exemption from filing attested affidavit		
5.	Vakalatnama		
		TOTAL	NIL

FILED ON : 31/07/2020

New Delhi

(MANOJ K. MISHRA)

K.K. Pandey Advocate for the Petitioner (s) /Appellant (s)

(I Card No. 3074) Respondent (s) Caveator / Intervenor

C.C. No. 1598

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